

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-508**

(IB)-771(PB)/2018

Contempt Petition/37/2023, IA/2113/2023, IA/6303/2022, IA/5191/2023

**IN THE MATTER OF:**

Capri Global Capital Ltd.

**.....Applicant**

**Vs.**

Value Infratech India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 05.02.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kumar Deepraj, Adv. in IA/6303/2022  
Ms. Pratima Ravi, Mr. Yugant Parihar in  
IA/2113/2023

For the Respondent :

For the RP : Mr. Rishabh Jain, Adv.

**ORDER**

**Contempt Petition/37/2023:-**

List this matter before the Regular Bench on **04.03.2024**.

**IA/2113/2023:-**

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Resolution Professional present physically. List this application before the Regular Bench for hearing on **04.03.2024**.

**IA/6303/2022:-**

This application is right for argument. List this application before the Regular Bench on **04.03.2024**.

**IA/5191/2023:-**

Order of this Tribunal dated 04.12.2023, substituted service through paper publication were affected against the Respondent. Even on repeated calls, no one is present on behalf of the Respondents. Therefore, Respondents set as ex parte. List this application before the Regular Bench on **04.03.2024**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**